

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.No.03/KB/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-C	ORDER SHEET OF THE HEARING ON 21st	July, 2017, 10.30 A.M
Name of the Company	Kamal Lochan Mohanty -Versus- MGM Green Energy Ltd & Ors.	
Under Section	397/398	
No. Representativ	cion of Authorized Appearing on beha e (IN CAPITAL of ERS)	If Signature with date
1) Ma Aniaban 2) Ma Sidhauth 3) Mg Nupur 4) Mg Namval	Julean, Adv	Per 7 17 17 21/7/17
B. GOTS A D.N.S T. KLA MR. RATNAKO BANEI MR. SARVOPRIYA MUKH	RIEE, Adu ? RERIEE, Adu ?	LI RZ Ry 2, -2e 21/7/17
Earosig Dasgup		21/7/17.

21.07.2017 - C.P. No. 03 / KB / 2015 - Kamal Lochan Mohanty -Versus- MGM Green Energy Ltd & Others.

ORDER

Ld. Lawyer on behalf of the petitioner as well as respondent nos. 1, 2, 4, 5, 6, and 7 are present.

On perused the record, during the course of argument a defect was detected in the affidavit filed by the R-7. As such Ld. Lawyer on behalf of R-7 prayed to cure the same which said defect has been cured by way of filing an affidavit. Hence, the main C.P. requires fresh hearing.

In view of the order dated 21.06.2017 Bearing Order No. 25 / 2 / 2017 – NCLT dated 12.06.2016, this matter may be placed before Bench No. I. for hearing afresh, having odd number.

Fixed on 04.08.2017

(MANORAMA KUMARI) MEMBER (J)